

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:1762

ANSWERED ON:04.08.2005

ROBS ON LEVEL CROSSINGS ON NATIONAL HIGHWAYS

Gill Shri Atma Singh

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Government is aware that the projects relating to construction of over bridges on the railway lines crossing on National Highways in Haryana are pending for a long time;
- (b) if so, the details thereof;
- (c) the reasons for delay in construction of an over bridge at Sirsa on National Highway No.10;and
- (d) the time by which the construction of said over bridge is likely to be completed?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU)

(a) & (b) Railway construct Road Over/Under Bridges (ROBs/RUBs) on cost sharing basis in lieu of busy level crossings (LCs) where traffic density is more than 1 lakh Train Vehicle Units (TVUs); otherwise on deposit terms. ROB/RUB on certain important National Highways are constructed by National Highway Authority of India (NHAI) under National Highway Development Programme (NHDP) Scheme. These ROBs/RUBs are fully funded by NHAI. On other National Highways work is executed on cost sharing basis with respective State Governments.

There are two ROB works i.e. ROB in lieu of LC No. 63/A & LC No.32/B on NH-10 sanctioned on cost sharing basis in the State of Haryana. Railway constructs bridge proper, and approaches are constructed by Public Works Department/ National Highway (PWD/ NH) Wing of State Govt. In case of LC No.63/A detailed estimate has been sanctioned and General Arrangement Drawing (GAD) modified by the State Govt. and same is under approval. In case of LC No.32/B State Govt. National Highway Wing has not taken up their portion of work. GAD and estimate are awaited from the State Government.

(c) The proposal for construction of ROB in lieu of LC No. 143 on NH-10 on Hissar-Bhatinda section at Sirsa was initially proposed by State Govt. on Build, Operate & Transfer (BOT) basis which is now being considered by State Govt. to be taken up on cost sharing basis. A firm proposal alongwith requisite undertakings as per extant rules is still awaited from State Govt.

(d) Does not arise.